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GOVERNMENT OF TAMIL NADU  
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# TAMIL NADU GOVERNMENT GAZETTE

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## Part III—Section 2

Statutory Notifications and Orders issued by  
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## NOTIFICATIONS BY HEADS OF DEPARTMENTS, ETC.,

## JUDICIAL NOTIFICATIONS

THE HIGH COURT OF JUDICATURE AT MADRAS

**Amendment to Rule 6 of Civil Rules of Practice and Circular Orders***(Roc.No. 38/2020/F1)*

No. SRO C-30/2021.

In exercise of the powers conferred by Section 122 of the Code of Civil Procedure 1908, (Act V of 1908) and all other powers hereunto enabling and with the approval of the Government of Tamil Nadu, the High Court, Madras, hereby makes the following amendment to Rule 6 of Civil Rules of Practice and Circular Orders. The Amendment shall come into force with effect from the date of publication in the Gazette.

## AMENDMENT

In the Civil Rules of Practice and Circular Orders, for existing Rule 6, the following rule shall be substituted, namely:-

"6. All plaints, written statements, applications, affidavits, memoranda of appeal and other proceedings presented to the Court, shall be written, typewritten or printed, fairly and legibly, on stamped paper or on substantially white A4 Size paper not less than 75 GSM, or any other quality as may be prescribed from time to time instead of green or embossed paper and separate sheets shall be stitched together bookwise. The writing or printing may be on both sides of the paper and numbers shall be expressed in figures and with thick sheet as docket, with the following margins:

<i>For the Appellate Side</i>	<i>For the Original Side</i>
From the top – 2.5 cm	From the top – 2.5 cm
From the bottom – 2.5 cm	From the bottom – 2.5 cm
From the left – 3 cm	From the left – 3 cm
From the right – 2.5 cm	From the right – 2.5 cm

Provided that the High Court otherwise may direct whenever special circumstances relating to scarcity of paper arise."

High Court, Madras,  
22nd September 2021.

P. DHANABAL,  
Registrar General.